

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**AT CHENNAI**  
**(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Ins) No. 103/2023**  
**(IA No. 373, 374/2023)**  
**(Filed under Section 61 of the Insolvency and Bankruptcy Code, 2016)**

**Arising out of the Impugned Order dated 23/03/2023 in**  
**C.P.(IB) No. 207/7/HDB/2022, passed by the ‘Adjudicating Authority’,**  
**National Company Law Tribunal, Hyderabad Bench)**

**In the matter of:**

**Erragam Sudhir Reddy** **...Appellant**  
**V**  
**State Bank of India & Anr.** **...Respondents**

**Present :**

For Appellant : Mr. Arvind Pandian, Sr. Advocate with  
Mr. Avinash Krishnan Ravi  
Mr. Jerin Ashor Sojan, Advocates.

For Respondents : Mr. Anant Merathia, Advocate for R-1.  
Ms. Poornima Devi,  
Mr. Rishi Srinivas,  
MS. Divya Ganapathy, Advocates.

**ORDER**

**(Virtual Mode)**

**20/04/2023:** We have heard Counsel for the Appellant and found that  
there are arguable points involved in this Appeal.

Issue Notice.

At this stage Mr. Anant Merathia, accepts Notice on behalf of  
Respondent No. 1. Let Notice be issued to Respondent No. 2 in the ordinary  
course. The Appellants shall deposit the necessary requisite and the cost of  
the Notice.

The Respondent No. 1 may file the Reply within three weeks and the Appellant may file the Rejoinder to the Reply within one week thereafter. Adjourned to **14<sup>th</sup> June, 2023**.

Till then, the further proceedings in this matter shall remain stayed.

**[Justice Rakesh Kumar Jain]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*himanshu/md*